

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
STARRED QUESTION NO. 30
TO BE ANSWERED ON 02.02.2026

Funds for Controlling Road Dust Pollution

*30. DR. SHRIKANT EKNATH SHINDE:
SHRI RAVINDRA DATTARAM WAIKAR:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the detailed data on the funds sanctioned and disbursed for controlling road dust pollution;
- (b) whether there has been a percentage reduction in road dust levels after the implementation of mechanised sweeping and water-sprinkling measures and if so, the details thereof;
- (c) the details of the innovative technologies or materials introduced to prevent dust resuspension on busy roads and construction-heavy areas particularly in Mumbai, Thane, Raigad and Pune districts;
- (d) the details of the measures taken/being taken to ensure strict accountability of civic agencies responsible for road maintenance and dust control; and
- (e) whether the Government is planning to penalise non-compliance of road-dust control measures by municipal bodies and private contractors in future and if so, the details thereof?

ANSWER

MINISTER FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI BHUPENDER YADAV)

(a) to (e) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARAS (A) TO (E) OF THE LOK SABHA STARRED QUESTION NO. 30 DUE FOR REPLY ON 02.02.2026 REGARDING FUNDS FOR CONTROLLING ROAD DUST POLLUTION BY DR. SHRIKANT EKNATH SHINDE, HON'BLE MEMBER OF PARLIAMENT AND SHRI RAVINDRA DATTARAM WAIKAR, HON'BLE MEMBER OF PARLIAMENT

(a) to (b): Out of 130 cities, 48 Million-Plus Cities/ Urban Agglomerations are funded under XVth Finance Commission Million-Plus City Challenge Fund as an air quality performance grant, and remaining 82 cities are funded under Control of Pollution Scheme of MoEF&CC. Till date, ₹13,852.22 crore has been released to 130 cities under the National Clean Air Programme (NCAP) as critical gap funding for the implementation of air pollution mitigation measures. Funds under NCAP are released to each cities for implementation of City Action Plan, which includes measures to control road dust as one of the component. Accordingly, information submitted by respective ULBs have reported on the PRANA portal, Rs. 7,094.39 crore has been utilized for measures for control of road dust.

Findings of source apportionment studies conducted in cities under NCAP have revealed road dust is the major contributor and accounts for 20-60% PM₁₀ concentrations. City action plans implemented under NCAP address road dust control, construction & demolition activities, open waste burning, vehicular pollution and industrial pollution etc. The focused actions by 130 cities under NCAP have shown positive results with 103 cities showing reduction in PM₁₀ concentration in 2024-25 with respect to 2017-18, 64 cities have shown reduction in PM₁₀ levels by more than 20% with respect to base year 2017-18 and 25 of these cities have achieved a reduction of more than 40%. A total of 22 Cities have met NAAQS and have PM₁₀ Concentrations less than 60 µg/m³.

(c): In Mumbai, Thane, Raigad and Pune, for preventing dust resuspension on roads and construction-heavy areas, the municipal bodies are deploying vehicle-mounted dust suction and misting units and fog/mist cannons at traffic corridors and large project sites to suppress airborne dust, while high-efficiency mechanical sweepers are used to remove settled road dust; for longer-term control at exposed or unpaved surfaces, agencies and contractors have been encouraged to do greening with grass and bushes to stabilize soil and reduce dependence on repeated water sprinkling in line with NCAP and local dust-control guidelines for construction and road works.

(d) to (e): It is the responsibility of the concerned State Governments to ensure accountability of civic bodies and implementation of measures through municipal bodies and private contractors. To monitor the implementation and progress of the scheme, NCAP has put in place structured monitoring mechanism at different level like Steering, Monitoring, and Implementation Committees at the National level (Apex Committee under Chairmanship of Hon'ble Minister, EFCC), State (under Chairmanship of Chief Secretary), District/City levels (Implementation and Monitoring Committee) under the Chairmanship of District Collector/Municipal Commissioner and National Coordination Committee under Chairmanship of Hon'ble Home Minister. Further, NCAP has also been brought under the purview of State and District-level DISHA Committees, enhancing accountability and convergence, The NCAP programme implementation is tracked through the PRANA - Portal for Regulation of Air Pollution in Non-Attainment Cities—a centralized web portal has been

operationalised for monitoring the implementation of various activities under NCAP. It captures both physical progress and financial progress across all 130 cities (prana.cpcb.gov.in).

Allocation and release of performance-based incentive grants to cities are based on the achievement of reduction of annual PM₁₀ targets under NCAP.
